

RULES AND REGULATIONS

9TH HIIT NATIONAL MOOT COURT COMPETITION, 2023

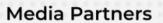
3rd - 5th March

Organized by KIIT School of Law, KIIT (Deemed to be) University











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Notification:

WHEREBY, KIIT School of Law, Bhubaneswar, constituent of the KIIT (Deemed to be) University, Bhubaneswar has announced the 9th National Moot Court Competition, 2023 to be held from 3rd to 5th March, 2023 to enable law students from all across India to participate and showcase their command over law and legal principles in a moot court competition;

THEREFORE, the Moot Court Society of KIIT School of Law, Bhubaneswar, hereby makes the following rules, namely: -

MOOT COURT SOCIETY





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RULES OF THE COMPETITION

GENERAL INFORMATION

- 1. These are the rules for the 9^{th} KIIT National Moot Court Competition, 2023.
- 2. The 9th KIIT National Moot Court Competition, 2023 (hereinafter, referred to as "Competition") shall be held from 3^{rd} to 5^{th} March, 2023 at KIIT School of Law, Bhubaneswar.
- 3. The Organising Committee (OC) shall function as the point of contact, and any changes in the Rules of the Competition shall be notified by email to all participating teams.
- 4. The Competition shall be conducted in accordance with the rules mentioned hereunder Participants are required to comply with the rules and procedures prescribed herein.
- 5. The official email for all correspondence with respect to the Competition is <u>kiitmoot@kls.ac.in</u>.

1. DEFINITIONS

- 1.1. **"Appellant"** means that Team which argues on behalf of the appellant at any given point in the Competition.
- 1.2. **"Bench"** refers to the Judges in the Oral Rounds collectively.
- 1.3. **"Bluebook"** means the Bluebook Method of Citation (20th edition).
- 1.4. **"Clarifications**" refer to the clarifications and corrections to the Moot Problem issued pursuant to Rule 6 of the Rules of the Competition. They shall form part of the Moot Problem.
- 1.5. "Competition" means the 9th KIIT National Moot Court Competition, 2023.
- 1.6. **"Compendium"** means a compilation or collection of legal or other authorities that a Team seeks to rely upon during the Oral Round.
- 1.7. "Identity" means any fact pertaining to the identity of the Team, its members, or the Institution/College/University represented by the Team and the state or region where such Institution/College/University is located, and includes any identification marks/ seal of the Team or the Institution/ College/University represented.
- 1.8. **"Judge(s)**" refers to the adjudicator(s) of the Oral Rounds.
- 1.9. "Memorial" means the memorandum of written submissions submitted by any Team as per Rule 8 of the Rules of the Competition.





- 1.10. **"Memorial Exchange Session"** means exchanging of the Memorials of the opponents with each other before the Oral Rounds commence.
- 1.11. **"Memorial Scores"** means the score determined in accordance with Rule 11.1 of the Rules of the Competition.
- 1.12. **"Oral Rounds"** means the oral pleadings before a Bench as explained in Rule 10 of the Rules of the Competition.
- 1.13. **"Oral Score**" means the score given by a Judge in accordance with Rule 11.2 of the Rules of the Competition.
- 1.14. **"Organizing Committee"** or "OC" means the committee, including any other authorized persons, appointed for the administration and conduct of the Competition and of all events leading to the Competition.
- 1.15. **"Rebuttals"** refer to the set of arguments/challenges that the appellant shall raise at the end of the main pleadings of all the Orators.
- 1.16. "Researcher" means that member of a Team who is not a Speaker.
- 1.17. **"Researchers' Test"** means a written test conducted during the Competition in accordance with Rule 9.9 of the Rules of the Competition.
- 1.18. **"Respondent"** means that Team which argues on behalf of the respondent at any given point in the Competition.
- 1.19. **"Scouting"** means any person observing the Oral Round of a Team other than the Team such person is associated with.
- 1.20. **"Speaker"** means one of the two designated speakers in a Team.
- 1.21. **"Surrebuttals"** means the reply presented by the Respondent in response to the Rebuttals.
- 1.22. **"Team"** means the registered representatives of any College/Institution/University participating in the Competition and shall include only those members as specified in Rule 2.3 of the Rules of the Competition.
- 1.23. **"Team Code"** means the code allotted to a Team through registration through first-comefirst-serve basis
- 1.24. **"Waiting Room"** means the area designated by the OC where participants shall report prior to the commencement of each Oral Round.





2. ELIGIBILITY AND TEAM COMPOSITION

- 2.1. The Competition is open to all students, enrolled bona-fide on a regular basis in an undergraduate/postgraduate law course or its equivalent conducted by any recognized College/Institution/University.
- 2.2. A recognized College/Institution/University shall be entitled to send only one Team to the Competition.
- 2.3. Each Team shall comprise of three members, two members shall be designated as Speakers and the third member shall be designated as a Researcher.

3. DRESS CODE

- 3.1. The participants are expected to be in Formal Attire throughout the competition.
- 3.2. For Female(s): White or Black Salwar and White Kurta along with Black Blazer and Black Shoes OR White Shirt and Black Trouser along with Black Blazer and Black Shoes.
- 3.3. For Male(s): White Shirt and Black Trouser along with Black Tie, Black Blazer and Black Shoes.
- 3.4. Please note, no team should wear their College's/Institution's/University's ID Card in accordance with Rule 5 of the Rules of the Competition. The Identity Cards are to be worn by the respective participants provided by the Organising Committee.

4. REGISTRATION

4.1. General Rules

- 4.1.1. Each team has to provisionally register by filling up the Provisional Registration Form with all the required details which is available at https://forms.gle/VaMFHbkSLR2nNxJS7. Once the team has filled up the form they will be able to access the Moot Proposition and the Event Timeline, along with the other documents.
- 4.1.2. Each Team must register by filling up the Registration Form with all the necessary details available at <u>https://forms.gle/dVJYPLMMmtpaz5re7</u> and by paying the registration fee as provided in Rule 4.2 of the Rules of the Competition.
- 4.1.3. Each Team shall complete such registration on or before 15th January 2023 (11:59 pm).





- 4.1.4. A scanned bona-fide letter issued by the appropriate authority of the Team's College/Institution/University should be uploaded on the Google Form <u>https://forms.gle/dVJYPLMMmtpaz5re7</u>.
- 4.1.5. Once a Team registers by completing the formalities given in Rules 4.1 4.3 of the Rules of the Competition, a code (hereinafter **"Team Code"**) shall be assigned to the Team by 17th January 2023.
- 4.1.6. A Team that has registered pursuant to Rules 4.1 4.3 of the Rules of the Competition may change its composition only after informing the Organizing Committee of such change by way emailing the Change in Team Composition to <u>kiitmoot@kls.ac.in</u> with the subject "Change in Team Composition (TC 9_) | 9th KNMCC 2023". Changes to the team composition may not be made later than 18th February 2023.
- 4.1.7. Any changes in the contact details of Team members must be notified to the OC at the earliest. This obligation to inform shall continue throughout the course of the Competition, unless such a Team withdraws or is disqualified from the Competition.
- 4.1.8. The OC from the Registration Forms will prepare all Certificates for every participating team member. Thus, it is incumbent upon the participants to ensure that their names are spelt correctly.

4.2. Registration Fee

- 4.2.1. The registration fee for the competition is Rs 4,000/-. The registration fee shall be nonrefundable and paid by all teams irrespective of their participation in the Oral Rounds.
- 4.2.2. Registration Fees are inclusive of accommodation. However, Accommodation shall be provided to the teams on request and as per availability. Teams seeking accommodation shall fill up the Google form available at <u>https://forms.gle/96apXgMH7WzEo8aK6</u> by 15th January, 2023.

4.3. Mode of Payment

4.3.1. Teams shall make the payment by Demand Draft drawn in favour of **KIIT**, and payable at **Bhubaneswar** (clearly stating the name of the participating institution at the reverse side of the demand draft), addressed to:

Dr Sthita Prajna Mohanty Assistant Professor II & Faculty Convener 9th KIIT National Moot Court Competition, 2023





School of Law, KIIT Deemed to be University, Patia, Bhubaneswar, Odisha. PIN–751024

- 4.3.2. The softcopy of the Demand Draft should be uploaded on the Google Form <u>https://forms.gle/dVJYPLMMmtpaz5re7</u> along with all the other registration details on or before 15th January 2023 (11:59 pm). The hardcopy of the Demand Draft should be received by 22nd February, 2023.
- 4.3.3. Account Details

Account Name – KSOT Project Account Number – 50111785297 IFSC Code – IDIB000K717 Bank Name – Indian Bank Branch Name – KIIT (Kalinga Institute of Industrial Technology) Branch Address – KIIT Campus – 1, PO. KIIT, Bhubaneswar, Odisha – 751024.

Account Type – Current

5. ANONYMITY OF THE TEAMS

- 5.1. Teams shall not reveal their Identity in any form, except by means of the Team Code assigned to them in accordance with Rule 4.1.4 of the Rules of the Competition.
- 5.2. Teams shall not, in any way, reveal their Identity in the Memorials or in the course of the Oral Rounds. The Memorials shall not bear the logo, name, etc. of the Team, its members or the Institution/College/University represented by the Team.
- 5.3. Any material, including the Compendium, books, legal texts, or any other reference material, carried into the courtroom for the Oral Rounds, whether presented to the Bench or not, shall not reveal the Team's Identity and will be devoid of any identification marks/ seal of the Team or the Institution/College/University represented. If anything on the material carried into the Oral Rounds reveals the Team's Identity, the Team shall discard it to the satisfaction of the OC prior to leaving the Waiting Room.
- 5.4. Any violation of Rules 5.1, 5.2, or 5.3 of the Rules of the Competition may attract disqualification of the Team from the Competition or any other penalty as determined by the OC. The decision of the OC in this regard shall be final and not subject to challenge.
- 5.5. Any attempts by a Team or a member of the Team to contact, either directly or indirectly, the drafter of the Moot Proposition for any reason whatsoever after the release of the Moot





Proposition and before the Competition closes shall lead to the disqualification of such Team from the Competition.

6. CLARIFICATIONS

- 6.1. Teams may seek Clarifications on the Moot Problem via e-mail to <u>kiitmoot@kls.ac.in</u>, latest by 21st January 2023 (11:59 pm) with the subject "**Clarifications** | **9**th **KNMCC 2023**".
- 6.2. All Clarifications (if any) shall be emailed to all Teams by 28th January, 2023.
- 6.3. The request for clarifications should be explicit and related to the case's facts and not to substantive arguments. Any team can submit a maximum of 10 questions.
- 6.4. As and when issued, the Clarifications become part of the Moot Proposition.
- 6.5. The OC reserves the right to reply or reject the clarifications.

7. OFFICIAL LANGUAGE

7.1. The official language of the Competition shall be English. Therefore, all Oral Rounds, including Memorials, shall be in English.

8. MEMORIALS

- 8.1. Each Team is required to prepare Memorials for both sides, i.e., the Appellant and the Respondent of the case.
- 8.2. A Memorial shall be identified solely by the Team Code assigned to the Team pursuant to Rule 4.1.4 of the Rules of the Competition. The Memorials shall not, in any way, disclose any fact pertaining to the identity of the Team, its members, or the College /Institution/University represented by the Team.
- 8.3. A Memorial shall consist of the following mandatory heads:
 - a. Cover Page
 - b. Table of Contents
 - c. List of Abbreviations
 - d. Index of Authorities
 - e. Statement of Facts (not exceeding 2 pages)
 - f. Statement of Issues
 - g. Summary of Arguments (not exceeding 3 pages)





- h. Arguments Advanced (not exceeding 15 pages)
- i. Prayer (not exceeding 1 page)
- 8.4. A Memorial on a whole should not exceed the page limit of 30 pages including the cover page.
- 8.5. The Cover Page of a Memorial must contain the following information:
 - a. The Team Code in the upper right-hand corner in accordance with Rule 4.1.5 of the Rules of the Competition
 - b. The name and year of the Competition
 - c. The name of the case
 - d. The side for which the Memorial has been prepared
 - e. Name of the forum resolving the dispute
- 8.6. List of Abbreviations and Index of Authorities
 - 8.6.1. The List of Abbreviations shall include all abbreviations and acronyms (such as "WTO", "USA", etc.) used in the Memorials, but shall not include the following symbols: "%", "&", "\$", "¶" and "€". If any abbreviation does not appear in the List of Abbreviations or vice versa, every instance when it is used in the Memorial shall constitute a violation of this rule.
 - 8.6.2. All authorities cited in the Memorial must be included in the Index of Authorities and vice versa. If any authority cited in the Memorial is not included in the Index of Authorities or vice versa, every instance when it is used in the Memorial or the Index of Authorities, as the case may be, shall constitute a violation of this rule.
 - 8.6.3. The List of Abbreviations and Index of Authorities must be in alphabetical order.
- 8.7. Footnotes and Citations
 - 8.7.1. Teams shall cite all authorities in the Memorial using footnotes following the Bluebook Method of Citation (20th edition)
 - 8.7.2. Footnotes should be limited only to citations and in no case shall footnotes contain additional information or arguments.





- 8.8. The Memorial shall not contain any annexure, photograph, diagrams, or other representation of like nature.
- 8.9. The Memorial (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:
 - a. Page size: A4
 - b. Font type: Times New Roman
 - c. Font size: 12
 - d. Line spacing: 1.5
 - e. Body of t<mark>ext: Justified</mark>
 - f. Margin: 1 inch on all sides

For footnotes, the formatting specifications are:

- a. Font type: Times New Roman
- b. Font size: 10
- c. Line spacing: 1.0
- d. Paragraph spacing: 0
- e. No additional space between 2 footnotes
- f. Body of text: Justified
- 8.10. Presentation of the Memorial
 - 8.10.1. The Memorial shall be spiral bound only.
 - 8.10.2. The hard copy of Memorial shall be printed on both sides.
 - 8.10.3. The following colour schemes shall be followed for the Cover Page of the Memorial: Appellant – *Blue* Respondent – *Red*
 - 8.10.4. Both the soft copies and the hard copies of the Written Submissions shall comply with the colour scheme prescribed under Rule 8.10.3 of the Rules of the Competition.
- 8.11. Each Team shall send a soft copy of the Memorial for each side in PDF and Microsoft Word (.docx/.doc) formats, via e-mail, on or before 18th February 2023 (11:59 pm) to *kiitmoot@kls.ac.in*, and shall comply with Rule 8.11 of the Rules of the Competition.





- 8.11.1. Any soft copy submission made after 18th February 2023 (11:59 pm) will be considered a late submission and shall be penalized with 1 mark for each day of delay till 22nd February 2023 (11:59 pm).
- 8.11.2. Any soft copy submission after 22nd February 2023 (after 11:59 pm) shall be accepted but would be penalized in accordance to Rule 8.17 of the Rules of the Competition, except at the discretion of the OC. The decision of the OC shall be final in this regard.
- 8.11.3. Where a Team makes multiple soft copy submissions, the last in time shall be considered for the purpose of Rules 8.11.1 and 8.11.2 of the Rules of the Competition.
- 8.12. It is the responsibility of each Team to ensure that the soft copy of the Written Submissions is compliant of the following:
 - 8.12.1. That it can be opened and read with Adobe Acrobat Reader Version 8 and Microsoft Word 97-2003 Document (through use of compatibility mode) or a later version, do not contain any virus, and are not password protected.
 - 8.12.2. That they are submitted as four (4) separate file attachments: two (2) as Memorial for the Appellant (one each in PDF and Microsoft Word format) and two (2) as Memorial for the Respondent (one each in PDF and Microsoft Word format), and
 - 8.12.3. The files are named according to the Team Code and the side for which the Memorial is prepared. The Team Code on the upper-right hand corner of the cover page is to follow the same format. (For instance, Team Code 901 will name its Memorial for the Appellant as 901P and Written Submission for the Respondent as 901R.) Use of any other format (example "Team 901P" or "Team 901R") will be penalized.
- 8.13. All Teams are required to submit five (5) hard copies of the Memorials for each side (5 for the Appellant and 5 for the Respondent) at the following address:

The Convenor, Organizing Committee, KLSMCS, KIIT School of Law, KIIT Deemed to be University, Prasanti Vihar, Patia, Bhubaneswar – 751024 (Odisha), India Phone No.: +91 9831574250 / +91 9836740101

8.13.1. All Teams should ensure that their hard copies reach the OC by 22nd February 2023 (07:00 pm).





- 8.13.2. The teams are required to submit a cover letter along with the hard copy of the Memorials. The cover letter should specify the Team Code assigned to such Team, details of the Team members and the College/Institution/University represented.
- 8.13.3. Teams are required to send the soft copies and hard copies of the Memorials well in time, taking all contingencies into account. Equipment failure, computer disk failure, internet connectivity issues, courier service delays, etc. shall not be considered as grounds for late submission of Memorials in determining any penalty imposed.
- 8.14. The hard copies of the Memorials must be exactly the same as the soft copies of the Memorials sent by the Team. Any violation of this rule shall attract penalty as determined by the OC. The decision of the OC in this regard shall be final and not subject to challenge.
- 8.15. Teams may carry hard copies of their Memorials for their personal use. No hard copies of Memorials submitted by a Team to the OC in accordance with Rule 8.13 of the Rules of the Competition shall be provided to such Team for their personal use.
- 8.16. Any Memorial violating any of the specifications enumerated from Rule 8.2 to Rule 8.10 and in Rule 8.12 of the Rules of the Competition will be penalized according to the scheme provided below:

<u>s. no.</u>	SCHEME OF DEDUCTION	MARKS DEDUCTED
1.	Failure to comply with Rule 8.2	0.5 marks for every disclosure
2.	Failure to comply with Rule 8.3	1 mark for every head omitted; 1 mark for every page in excess of page limit as applicable
3.	Failure to comply with Rule 8.4	1 mark for every page exceeded





4.	Failure to comply with Rule 8.5	0.5 marks for every violation
5.	Failure to comply with Rules 8.6.1, 8.6.2, or 8.6.3	1 mark for every 10 violations up to a maximum deduction of 5 marks
6.	Failure to comply with Rule 8.7.1	1 mark for every 10 violations up to a maximum deduction of 5 marks
7.	Failure to comply with Rule 8.7.2	0.5 marks per violation
8.	Failure to comply with Rule 8.8	0.5 marks per violation
9.	Failure to comply with Rule 8.9	0.5 marks per violation for every page containing such violation up to a maximum deduction of 5 marks
10.	Failure to comply with Rule 8.10.1 and 8.10.2	2 marks pe <mark>r side f</mark> or each for each rule [App <mark>ellant</mark> and Respondent]
11.	Failure to comply with Rule 8.10.3	1 mark per side [Appellant and Respondent]
12.	Failure to comply with Rule 8.12	0.5 marks for every violation
MAXIMUM DEDUCTIONS		15 marks





8.17. Any Written Submission violating the specifications enumerated under Rule 8.11 and Rule8.13 of the Rules of the Competition will be penalized according to the scheme provided below:

<u>S. NO.</u>	SCHEME OF DEDUCTION	MARKS DEDUCTED
1.	Failure to comply with Rule 8.11	0.5 mark for every hour of delay
2.	Fail <mark>ure to</mark> comply with Rule 8.13	1 mark for every day of delay; 1 mark for every missing copy
	MAXIMUM DEDUCTIONS	10 marks

- 8.18. Deductions made under Rule 8.17 of the Rules of the Competition shall be over and above the maximum deduction of 15 marks prescribed under Rule 8.16 of the Rules of the Competition.
- 8.19. Any decision of the OC regarding the deductions shall be final.

9. STRUCTURE OF THE COMPETITION

- 9.1. The Competition shall be conducted over a period of 3 days from 3rd to 5th March 2023. The Inaugural Ceremony and Researchers' Test shall be conducted on 3rd March 2023.
- 9.2. The Researchers' Test shall be conducted in accordance with Rule 9.9 of the Rules of the Competition.
- 9.3. Memorial Exchange Session would be done four times during the full Competition once before the Preliminary Rounds, before the Quarter Final Rounds, before the Semi Final Rounds and lastly before the Final Round.
- 9.4. The Competition shall consist of the following Oral Rounds:
 - 9.4.1. The Preliminary Rounds





- 9.4.2. The Quarter Final Rounds
- 9.4.3. The Semi Final Rounds
- 9.4.4. The Final Round
- 9.5. The Teams participating in a Round will be provided with a copy of the opposing Team's Memorial prior to the Oral Round in the Memorial Exchange Session. These must be returned to the OC in their original condition after the Oral Rounds, if the copy provided is a hard copy.

9.6. Preliminary Rounds

- 9.6.1. The Preliminary Rounds shall be conducted over two days 3rd and 4th March 2023. There will be two Preliminary Rounds and each Team shall argue once as the Appellant and once as the Respondent. The Team which argues as the Appellant on the first day shall argue as the Respondent on the second day, and vice versa.
- 9.6.2. The pairing of Teams for the Preliminary Rounds shall be done by a draw of lots by the OC. No two Teams shall argue against each other more than once in the Preliminary Rounds.
- 9.6.3. Each Team will receive the opposing Team's Memorial in the Memorial Exchange Session prior to the Oral Rounds. No Team shall be provided any information regarding the identity of the opposing Teams or any other Team participating in the Competition.
- 9.6.4. In determining the scores in the Preliminary Rounds, Memorial Scores will be added to the Oral Scores.
- 9.6.5. In case of a tie, the Researchers' Test Scores are also added to determine the higher Scoring Team.
- 9.6.6. The top 8 Teams will qualify to the Quarter Final Rounds. The Teams would be ranked as per the following scheme:
 - a. Scores of Preliminary Round 1 + Scores of Preliminary Rounds 2 = Total Preliminary Round Score
 - b. In case of a tie, then Memorial scores would also be added to the Total Preliminary Round score.
 - c. If a tie still persists, then Researchers' Test scores would also be added to it.





- 9.7. Quarter Final / Semi Final Rounds
 - 9.7.1. The Quarter-Final Rounds will be held on 4th March 2023 and will be knockout rounds. The pairing of Teams for the Quarter-Finals shall be done by draw of lots. Qualifying Teams shall pick the lots in the order of their ranks determined in accordance with Rule 9.6.6 of the Rules of the Competition.
 - 9.7.2. Team will be credited with a win if the cumulative Oral Score of the Team in that match, calculated in accordance with Rule 11.2 of the Rules of the Competition is higher than the cumulative Oral Score of the opposing Team in that match.
 - 9.7.3. A tie will be resolved on adding the Memorial Scores to the cumulative Oral Scores of the Quarter Finals.
 - 9.7.4. If a tie still persists, then Researchers' Test scores would also be added to it.
 - 9.7.5. The Semi-Final Rounds will be conducted on 5th March 2023 and will be knockout rounds. The pairing of Teams for the Semi-Finals shall be done by draw of lots.
 - 9.7.6. Rules 9.7.2, 9.7.3 and 9.7.4 of the Rules of the Competition will apply *mutatis mutandis* to determine the winner of the Semi-Finals.
 - 9.7.7. The Teams in Quarter-Final Rounds will be provided with the hardcopy of the opposing Team's Memorial prior to the Oral Round in the Memorial Exchange Session on 4th March 2023. For Semi-final Rounds, Teams shall be provided with a hard copy of the opposing Team's Memorial in the Memorial Exchange Session on 5th March 2023. All the hard copies of Memorials must be returned to the OC in their original conditions after the Oral Rounds.

9.8. Final Round

- 9.8.1. The Final Rounds of the Competition will be held on 5th March 2023. The sides for which the Teams will argue will be determined through a draw of lots.
- 9.8.2. Rules 9.7.2, 9.7.3 and 9.7.4 of the Rules of the Competition will apply *mutatis mutandis* to determine the winner of the Competition.
- 9.9. Researchers' Test
 - 9.9.1. The Researchers' Test shall be conducted on 3rd March 2023 at KIIT School of Law, KIIT Deemed to be University, Bhubaneswar.
 - 9.9.2. The member of the Team who is designated as the Researcher shall write the test and such Researcher shall not be allowed to address the Bench, unless asked by the Bench during the Oral Rounds.





- 9.9.3. The duration of the Researchers' Test shall be 1 hour and it shall be in the Multiple-Choice Question Format.
- 9.9.4. The Researchers' Test shall test the knowledge of the laws involved as well as the factual details of the Moot Proposition and the application of the relevant laws to the circumstances in the Moot Proposition.
- 9.9.5. No notes, legal texts, books or any other reference material or electronic aid shall be permitted during the Researchers' Test.

10. ORAL ROUNDS

10.1. Teams shall submit their oral arguments throughout the Competition in the following order: Speaker 1 for Appellant Speaker 2 for Appellant Speaker 1 for Respondent

S<mark>peake</mark>r 2 for Respondent

- 10.2. No Researcher of any Team shall be permitted to address the Bench.
- 10.3. Speaker 1 and Speaker 2 to remain the same throughout the competition.
- 10.4. The Rebuttals or Surrebuttals, as the case may be, shall be presented by only one Speaker of the Team. The Rebuttals of the Appellant shall be limited to responding to the oral arguments of the Respondent. The Surrebuttals of the Respondent shall be limited to responding to the Rebuttals of the Appellant.
- 10.5. Before the Oral Round commences, the Speakers of the Team shall inform the Court Clerks regarding the following, after which this information shall not be amended:
 - a. The Speaker delivering the Rebuttals or Surrebuttals, as the case may be.
 - b. Time reserved by each speaker for oral arguments, as well as for Rebuttals or Surrebuttals, as the case may be, in accordance with Rule 10.17.
 - c. Extensions of time may be granted only in extraordinary circumstances at the discretion of the Bench, and is strongly discouraged.
- 10.6. Teams shall not reveal their Identity (including names of the participants) throughout the duration of the Oral Rounds.
- 10.7. In case any opponent Team fails to appear in an Oral Round, the round shall be conducted *ex-parte* and the scoring shall be done as if the defaulter Team had been present and arguing.
- 10.8. No Compendium shall be allowed in the courts except the Compendiums that have been received by the OC as hardcopy on or before 22nd February 2023. Such Compendium must be





spiral bound, and must contain a cover page specifying the Team Code only. Further, the Compendium must comply with Rule 5 of the Rules of the Competition. Such Compendium shall be submitted to the Bench by the OC before the Oral Round commences.

- 10.9. Any further legal or technical authorities not included in the Compendium may be passed only at the discretion of the Bench, provided that such authorities were submitted to the Court Clerks prior to the Oral Rounds for verification of compliance with Rule 5 of the Rules of the Competition.
- 10.10. No photographs, graphs, diagrams, tables or any other representation of like nature prepared by the Team can be passed to the Panel, under any circumstances whatsoever.
- 10.11. Only Researchers may pass research material, other written materials or notes in the form of chits to the Speaker who may be speaking, after taking permission from the Bench.
- 10.12. Any Team which violates any of the Rules with respect to the Oral Rounds may be penalized. The decision of the Bench shall be final in this regard.
- 10.13. Teams shall not be permitted to use any electronic devices, like laptops, projectors, video cameras, mobile phones, etc. during the Oral Rounds.
- 10.14. The Oral Arguments should be confined to the issues presented in the Memorial
- 10.15. For the preliminary rounds, apart from the participant teams for such round, the members of the other teams are not allowed to observe such round. Scouting is strictly prohibited and scouting by any team shall entail instant disqualification. The decision of the OC in this regard shall be final and not subject to challenge.
- 10.16. Teams shall reserve at least 1 minute for Rebuttals or Surrebuttals, as the case may be, for all Oral Rounds throughout the duration of the Competition. No Team shall, however, reserve more than 5 minutes for the same.
- 10.17. The allocation of time between the Speakers of a Team, as well as time reserved for Rebuttals or Surrebuttals, as the case may be, is to be in whole minutes only.

10.18. Preliminary Rounds

- 10.18.1. Each Oral Round will be for a period of 60 minutes wherein each Team will be allotted 30 minutes (including Rebuttals or Surrebuttals, as the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.
- 10.18.2. No Speaker of a Team shall speak for more than 15 minutes, excluding the time reserved for Rebuttals or Surrebuttals, as the case may be.





10.19. Quarter Final / Semi Final Rounds

- 10.19.1. Each Oral Round will be for a period of 90 minutes wherein each Team will be allotted45 minutes (including Rebuttals or Surrebuttals, as the case may be). Any extension oftime beyond this specified period is subject to the discretion of the Bench.
- 10.19.2. No Speaker of a Team shall speak for more than 25 minutes, excluding the time reserved for Rebuttals or Surrebuttals, as the case may be.

10.20. Final Round

- 10.20.1. The Oral Round will be for a period of 120 minutes wherein each Team will be allotted 60 minutes (including Rebuttals or Surrebuttals, as the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.
- 10.20.2. No Orator of a Team shall speak for more than 35 minutes, excluding the time reserved for Rebuttals or Reply to Rebuttals, as the case may be.

<u>s.</u> <u>NO.</u>	MARKING CRITERIA	MAXIMUM MARKS
3.	Identification and Articulation of Issues and Jurisdiction	10
4.	Knowledge of Law and Facts	15
5.	Interpretation and Application of Law to Facts	10
6.	Use of Authorities	15
7.	Authoritativeness and Persuasiveness	10
8.	Organization of Arguments	10
9.	Clarity of Thought	10

<u>11. EVALUATION CRITERIA</u>

11.1. Evaluation Criteria for Memorials

11.1.1. Memorials will be marked on a scale of 100 marks as per the following criteria:





10.	Originality and Innovation	10
11.	Presentation Style and General Impression	10
TOTAL		100

11.1.2. The total marks for the Memorials shall be calculated by deducting marks for violations, in accordance with Rule 8.16 and 8.17 of the Rules of the Competition, from the total marks obtained by the Team under Rule 11 of the Rules of the Competition.

11.2. Evaluation Criteria for Oral Rounds

11.2.1. The Oral Rounds will be marked on a scale of 100 marks per Judge as per the following criteria:

<u>S. NO.</u>	MARKING CRITERIA	MAXIMUM MARKS
1.	Knowledge of Law and Facts	10
2.	Appreciation and Application of Facts	15
3.	Interpretation and Application of Law	15
4.	Use of Authorities	10
5.	Organization of Arguments	10
6.	Response to Questions	10
7.	Clarity of Thought and Expression	10
8.	Argumentative Skills, Creativity and Innovation	10
9.	Court Mannerisms	10
TOTAL		100

11.2.2. The decision of the Bench regarding the allocation of marks shall be final.





11.2.3. To ensure uniformity, each Judge will be briefed in advance regarding the marking criteria.

12. PRIZES AND AWARDS

12.1. Prizes and awards shall adhere to the following scheme:

<u>S. NO.</u>	WINNING HEADS	PRIZES AND AWARDS
1.	Winning Team	Trophy + R <mark>s 1,00,000/- (cash prize)</mark>
2.	Runners' Up	Trophy + Rs 50,000/- (cash prize)
3.	2 nd Runners' Up	Trophy + Rs 25,000/- (cash prize)
4.	Best Memorial	Trophy + Rs 10 <mark>,000/</mark> - (cash prize)
5.	Best Speaker	Trophy + Rs 15 <mark>,00/-</mark> (cash prize)

- 12.2. The Best Speaker shall be determined as per the highest Score awarded in the Preliminary Round in accordance with Rule 11.2 of the Rules of the Competition
- 12.3. The Best Researcher award shall be determined as per the Researchers' Test conducted in accordance with Rule 9.9 of the Rules of the Competition.
- 12.4. All members of each Team shall be awarded Certificates of Participation and all the winners of the awards specified in Rule 12.1 of the Rules of the Competition shall be awarded Merit Certificates. Semi Finalist and Quarter Finalist Teams shall also be awarded Merit Certificates.
- 12.5. The OC reserves the right to make any changes to the above-mentioned rules.

13. ACCOMMODATION, FOOD AND TRANSPORTATION

13.1. Accommodation shall be provided on a first-come-first-serve basis to the Teams as per the Accommodation Plan form available at <u>https://forms.gle/czje6GiJc51itbht7</u> to be filled by 15th January, 2023.





- 13.2. Accommodation shall be provided from 2nd to 5th March 2023, i.e., one day before the Competition starts till the end of the Competition on a limited and first-come-first-serve basis as per University standards.
- 13.3. Teams who have not registered along with accommodation by 15th January 2023, may be provided accommodation facilities, subject to availability as per the University, on special request only.
- 13.4. Teams opting for accommodation, which intend to arrive prior to or leave after the specified dates are required to make their own arrangements.
- 13.5. All Teams shall be provided food by the University from the afternoon of 3rd March till the evening of 5th March 2023. The food shall be taken care of as per University Rules.
- 13.6. Teams shall be responsible for their transportation to and from the airport / railway station / bus station to the accommodation. They will be received by the OC at their respective places of accommodation.
- 13.7. Teams are requested to fill out the Travel Plan form available at <u>https://forms.gle/e8E9Ay3FJDKzzvAi6</u> by 24th February, 2023.
- 13.8. The OC will be responsible for transportation from the accommodation to the Competition venue.

<u>14.</u> CODE OF CONDUCT

- 14.1. A violation of the prescribed Code of Conduct will invite sanctions which will be decided by the OC.
 - 14.1.1. Teams are expected to behave with other team members and the Bench or OC or Volunteers in a dignified manner.
 - 14.1.2. Teams should not attempt to influence Judges or OC in any manner.
 - 14.1.3. Participants are expected to maintain decorum in the court during the Competition and to conduct themselves in a manner befitting the legal profession.
 - 14.1.4. The teams should not engage in any form of unethical, unprofessional and wrongful conduct during the entire period of the Competition.
 - 14.1.5. Participants should not indulge in the consumption or carrying of drugs or alcohol or arms or ammunitions or immoral or illegal activity or any other form(s) of taste or addiction during the course of the Competition.
 - 14.1.6. Participants must adhere to the Sexual Harassment Code





15. MISCELLANEOUS

- 15.1. The OC reserves the right to amend, modify, change, or repeal any of the Rules of the Competition. The OC shall communicate any changes made in the Rules of the Competition to the Teams.
- 15.2. The OC reserves the right to take decisions on any matter not mentioned in the Rules of the Competition. Any such decision taken by the OC shall be final and binding.
- 15.3. The OC reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.
- 15.4. If any one member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 15.5. The copyright in the Memorials shall vest with KIIT School of Law ("KSOL"). KSOL shall not be responsible for any liability accrued to any person or for any loss caused to any person because of the content of the Memorials.
- 15.6. Any audio or video recording of oral pleadings by any team is prohibited.
- 15.7. If a Team believes that the Rules of the Competition have been violated at any stage of the Competition, the Team shall, within half an hour after the completion of the round in which the alleged violation has occurred, register a complaint with the Student Convenors of the Competition.
- 15.8. Team(s) shall not approach the Bench with any complaints, under any circumstances whatsoever.

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16. REGARDING ANY QUERIES CONTACT

- 16.1. Registration
 Dipanwita Chatterjee
 Student Registrations Head
 KIIT School of Law Moot Court Society
 +91 9619239926
- 16.2. Memorials

Asmita Bandopadhyay & Nainika Patnaik Student Memorial Heads KIIT School of Law Moot Court Society +91 9088223716 / +91 8280238677

16.3. Hospitality

Simson Jena Student Hospitality Head KIIT School of Law Moot Court Society +91 9178541400

16.4. Any other issues about the Competition
 Ahona Mukherjee & Mandavi Banerjee
 Student Convenors
 KIIT School of Law Moot Court Society
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